

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

15.03.2017

O.A./260/309/2014

RABINDRA KUMAR MALICK
-V/S-
M/O RAILWAYS

ITEM NO:16

FOR APPLICANTS(S) Adv. :

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr.P.K.Chand, learned counsel for the applicant and Mr.B.B.Patnaik, learned panel counsel for the Railways. Mr.Patnaik submitted that in the meantime, railway authorities have taken a decision to cancel the order of transfer of the applicant from Puri to Chilika and the applicant has been allowed to continue in his present place of posting at Puri. Mr.Chand on the other hand submitted that applicant has already got the order of cancellation of his transfer and therefore, there remains nothing more to adjudicated in this O.A. In view of the above, the O.A. is disposed of for having become infructuous. Accordingly, M.A.No.1005/15 is also disposed of.</p> <p style="text-align: right;">(RAMESH CHANDRA MISRA) MEMBER (A)</p> <p style="text-align: center;">B</p>